

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**LOK SABHA**

**UNSTARRED QUESTION NO. 4310**  
**TO BE ANSWERED ON JULY 18, 2019**

**CONCESSION IN DELHI METRO**

**No.4310. SHRI P.K. KUNHALIKUTTY:**  
**SHRI K. NAVASKANI:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether the Government provides or proposes to provide any concession to students, handicapped persons and senior citizens etc. in Delhi Metro;**
- (b) if so, the details thereof;**
- (c) if not, the reasons therefor; and**
- (d) the steps taken by the Government in the matter?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**(SHRI HARDEEP SINGH PURI)**

**(a) to (d): No, Sir. As per Section 33 and 34 of the Metro Railway (Operation & Maintenance) Act, 2002, fare of Metro rail is fixed by Fare Fixation Committee (FFC) headed by either a sitting Judge or a retired Judge of a Hon'ble High Court. The fixation of fares is not done by the Government. The fare of Delhi Metro has been revised on the basis of recommendations of fourth FFC. The Committee has not recommended any concession to students, handicapped persons and senior citizens etc. As per Section 37 of the Act, the recommendations of the FFC are binding**

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